

artificial differentiation which you have made without any rational basis. The Commerce Minister has categorically admitted so on the floor of the House and promise to look into this question and do something about it. Unfortunately, nothing has been done. I hope the hon. Finance Minister will look into this aspect. Since I have no time to go into other aspects, I will conclude by saying that in my view, the Budget reflects the basic philosophy of the twenty-point programme, the philosophy of growth, the philosophy of price stability and also the philosophy of given importance to the common man. That is why I welcome this Budget.

श्री मुल्की राव सैनी (बेहराइन) :
उपाध्यक्ष महोदय, मैं इस बजट को मपोर्ट करने के लिए खड़ा हुआ हूँ। जैसा कि इस बजट के बारे में कहा गया है, इसका उद्देश्य सामाजिक न्याय के माध्यम से आर्थिक विकास को प्राप्त करना है। इस बजट को अच्छा और कल्याणकारी कहा जा सकता है, सामयिक कहा जा सकता है, लेकिन इसको समाजवादी नहीं कहा जा सकता है। कुछ माननीय सदस्यों ने इसको समाजवादी कहा है। अभी मेरे साथी ने कहा है कि कुछ दिनों के बाद हम देश में कोई नैडलाई नहीं रहेगा। लेकिन आज स्थिति यह है कि हम देश में इंडस्ट्रियलिस्ट्स हैं, बिग बिजनेस है, थोकफरोश हैं, अप्पर मिडल क्लास है, और उनके साथ ही बहुत ही गरीब वर्ग भी है। जब बजट के माध्यम से हम एक सोशलिस्ट इकॉनॉमी की ओर बढ़ सकेंगे, तभी हम उस बजट को एक सोशलिस्ट बजट कह सकेंगे।

MR. DEPUTY-SPEAKER: He may continue on Monday.

We shall take up Private Members' business.

15.29 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTIETH REPORT

SHRI S. P. BHATTACHARYYA (Uluberia): I beg to move the following:

"That this House do agree with the Sixtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th March, 1976".

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Sixtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th March, 1976".

The motion was adopted.

15.30 hrs.

RESOLUTION RE: CHANGES IN THE CONSTITUTION—Contd

MR DEPUTY-SPEAKER: We take up further consideration of the following Resolution moved by Shri K P Unnikrishnan on the 30th January, 1976—

"This House taking into consideration the experience of the working of the Constitution of India during the last twenty-five years and confronted with the tasks and challenges of social reconstruction, is of the opinion that significant changes are called for in the constitutional framework of the country. The House, therefore, urges the Government of India to initiate constitutional amendments particularly in the nature of property rights and to secure meaningful realisation of the principles enshrined in the Preamble and the Directive Principles of the State